

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No(s). 688/2021

(Arising out of impugned final judgment and order dated 15-10-2020 in BA No. 5390/2020 passed by the High Court Of Kerala At Ernakulam)

THE STATE OF KERALA

Petitioner(s)

VERSUS

JOLLYAMMA JOSEPH

Respondent(s)

( IA No.9787/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 08-02-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. R. Basant, Sr. Adv.  
Mr. N.K. Unnikrishnan, Adv.  
Mr. Nishe Rajen Shonker, AOR  
Mr. Vishnu P., Adv.  
Ms. Anu K. Joy, Adv.  
Mr. Alim Anvar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

There shall be stay of release from custody of the respondent.

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)